

SECOND REPORT OF SCHEDULED CASTES AND TRIBES COMMISSIONER

*1730. **Shri Bheekha Bhal:** Will the Minister of Home Affairs be pleased to state:

(a) the time by which the second report of the Commissioner for the Scheduled Tribes and Castes will be presented to the House of the People;

(b) whether, and if so what action Government have taken on the recommendations of the Commissioner contained in his first Report with regard to the inclusion of certain castes and tribes; and

(c) what recommendations of the Commissioner's report are acceptable to Government?

The Deputy Minister of Home Affairs (Shri Datar): (a) Attention is invited to the reply given to Shri Nanadas' Unstarred Question No. 804 on the 31st March, 1953, in which it was stated that the report was under print and that the date of its presentation to the House would be settled when printed copies were available.

(b) and (c). Attention is invited to the reply given to the hon. Member's Starred Question No. 1211, dated the 16th December, 1952. The position stated on that occasion viz. not to amend the lists of Scheduled Castes and Scheduled Tribes till the matter had been investigated by the Backward Classes Commission still holds good.

CONFERENCE OF EDUCATION MINISTERS

*1731. **Shri Jethalal Joshi:** (a) Will the Minister of Education be pleased to state whether a Conference of Education Ministers of different States and the representatives of the Universities was held in Delhi on the 18th and 19th April, 1953?

(b) If so, what was the scope of discussion?

(c) Are Government thinking of placing all University Education under one controlling body?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes, Sir.

(b) The discussion was about the co-ordination of standards in universities and about the manual work and social service of students as part of their educational programmes at the University and Higher Secondary levels.

(c) It is the considered opinion of Government that without the creation of a special agency for the purpose, it is not possible to carry out the necessary reforms in University education

and to maintain proper supervision of its standards. In order to achieve this end, Government had proposed to constitute two separate bodies—a Council of University Education, and a University Grants Commission. The Conference that was held on the 18th and 19th April, however, suggested that instead of setting up two separate bodies, only one body, namely, the University Grants Commission, should be set up and it should be vested with the powers which Government had proposed to give to the Council of University Education in their Draft Bill. By constituting such a University Grants Commission the purpose that would otherwise have been served by Council of University Education would also be covered.

Government are considering this suggestion of the Conference.

भूतपूर्व भारतीय रियासतों को मुद्राएँ

*१७३२. श्री आर० जी० शर्मा : क्या

वित्त मंत्री यह बतलाने की कृपा करेंगे :

(क) अब मध्य भारत में विलीन हुई कौन कौन सी भूतपूर्व भारतीय रियासतों की मुद्रायें १ अप्रैल, १९५३ से पहिले मध्य भारत में विधिवत् चालू थीं;

(ख) उन मुद्राओं के प्रचलन को समाप्त कर देने के सम्बन्ध में कब और किस प्रकार से अधिसूचना दी गई थी ;

(ग) इन के प्रचलन के समाप्त हो जाने के पश्चात् लोगों के पास बची हुई मुद्राओं के प्रयोग में लाने के लिए यदि कोई व्यवस्था की गई है तो वह क्या है ; और

(घ) क्या मध्य भारत की सरकार की ओर से इन प्रकार की मुद्राओं के प्रचलन के समाप्त होने के कारण से उत्पन्न हुई कठिनाइयों को दूर करने के सम्बन्ध में कोई अभ्यावेदन प्राप्त हुआ है ?

The Deputy Minister of Finance (Shri A. C. Guha): (a) This was mostly small coin (half anna, pice and half pice) issued by the former Gwalior and Indore States.

(b) Under the Part B States (Laws) Act, 1951, which came into force on 1st April, 1951, the local coins in all Part B States were allowed to circulate as legal tender in the respective areas in the like manner and to the like extent as immediately before the